

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 417/MP/2024

Subject : Petition under Section 79 (1) (a) & 79 (1) (f) of The Electricity Act, 2003 Read with Regulation 65 of the CERC(Conduct of Business) Regulations, 2023 and Article 12 of Power Purchase Agreement Dated 24.8.2023, for approval of change in law and consequential determination of quantum and mechanism of compensation on account of change in law events.

Petitioner : NTPC

Respondent : KSEB

Date of Hearing : **21.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Vineet Kumar, Advocate, NTPC
Ms. Vanshika Saraf, Advocate, NTPC
Shri Suhael Buttan, Advocate, NTPC

Record of Proceedings

During the hearing on 'admission', the learned counsel for the Petitioner made oral submissions in support of its prayer in the Petition.

2. The Commission, after hearing the learned counsel for the Petitioner, directed as under:
 - (a) Admit. Issue notice to the Respondents.
 - (b) The Respondents are permitted to file their replies on or before **13.2.2025**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **27.2.2025**. Pleadings shall be completed by the parties by the due date mentioned.
3. The matter shall be listed for hearing on **21.3.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

